

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.323

IA-3884/2021 IA-3895/2021 IA-3896/2021 IA-3899/2021 IA-3379/2020 IA-3301/2021 IA-1934/2021 IA-1994/2021 IA-1508/2021 IA-1016/2021 IA-1020/2021 IA-1025/2021 IA-1032/2021 IA-1054/2021 IA-1056/2021 IA-1060/2021 IA-1064/2021
In
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

.... APPLICANT/PETITIONER

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

.... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 04.03.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Shweta Saini, Advocate along with Erstwhile IRP
Mr. JitenderArora in person, Mr. Rishabh Jain,
Advocate for RP


For the Respondent : Adv. Nikita for R-2, Mr. ShikhilSuri, Ms. Nikita
Thapar and Ms. Komal Gupta, Advocates for R-3,
Mr. Siddharth Bhatli Advocate, Rishi K Awasthi,
PiyushVatsa, Sumeet Raj, Advocates for Non-
Applicant/Respondent in IA-1016/2021, IA-
1020/2021, IA-1025/2021,IA-1032/2021

For the NPCL : Adv. Tenzen Tashi Negi

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 24.03.2022.


(Madhu Narula)
Court Officer